

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-122
IB-2765(ND)/2019

IN THE MATTER OF:

S.P. Town Planner Pvt.Ltd.

Vs.

VRP Buildtech Pvt.Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

IBC under Sec 9

Order delivered on 12.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD : Mr. Rohan Gupta, Advocate

For the Intervener :

ORDER

Both sides are present. During the preliminary hearing on the issues raised by the parties, a suggestion has been given by the Counsel for the Corporate Debtor for settlement between the parties. Therefore, one last chance is provided to both the parties for working out the Terms of settlement, if any. This will be without prejudice to the claim and contentions of both the parties.

List on 08.2.2021.

- Sol -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit
